charges preferred against them by the Government.

Shri B. N. DATAR: That is only in five cases; people have been convicted in 305 cases and the rest are proceeding.

Mr. CHAIRMAN: Next question.

\*317. [The questioner (Babu Gopinath Singh) was absent. For answer, vide col. 2695 infra.]

\*318. [For answer, vide col. 2692 infra.]

Indian Administrative Service Rules for Pensions and Gratuity

- \*319. Dr. RAGHU VIRA: Will the Minister for Home Affairs be pleased to state:
- (a) whether the rules regarding pensions and gratuity for the I.A.S. officers have been finalised and published by Government; if not, why not:
- (b) whether a number of I.A.S. officers who were promoted from the Provincial Civil Services have in the meantime retired; and
- (c) whether Government are aware that such retired officers are put to hardship in the absence of Government's decision regarding their pension and gratuity?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) No. as the quantum of pension is still under consideration.

- (b) Yes.
- (c) Interim orders have already been issued for the grant of provisional pension. Commutation of pension is also allowed on a provisiona. basis.

डा० रघुबीर: इन नियमों के बनाने के लिए क्या कोई विशेष अधिकारी नियुक्त नहीं किया गया जो यहीं कार्य करता और इसको शीघू समाप्त करता ? SHRI B. N. DATAR: This question had to be taken up with the State Governments; there were certain differences of opinion about the quantum and the effort was to resolve all these differences and this accounts for the delay.

Shri B. C. GHOSE: Is the hon. Minister aware that this stock reply has been given by him in this House. I believe, thrice and how many more times does he think such a reply will satisfy this House?

Shri B. N. DATAR: If you will allow me, Sir, we are coming to a decision at a very early date, meaning "early" in its natural sense, in the course of a few months.

SHRI B. C. GHOSE: May I recall this fact to the memory of the hon. Minister that last session he gave an assurance that this would be decided before the end of the session?

Prof. G. RANGA: He does not remember.

Shri B. N. DATAR: I am not quite sure whether I gave such an assurance. Assuming that I have given such an assurance, then I am sorry there is some unavoidable delay in the matter.

SHRI B. C. GHOSE: How long has this been pending before the Cabinet?

Shri B. N. DATAR: This question has been before the Cabinet, if I remember correctly, for about three or four months. They will take up this question at an early date. I might assure the hon. Member of that.

SHRI B. C. GHOSE: What is it that the Cabinet is finding it so difficult to settle in this matter for four months?

Shri B. N. DATAR: The Cabinet has to consider various aspects. As I pointed out, there were certain differences for which reason this matter had to go before the Cabinet.

SHRI B. C. GHOSE: Is the hon. Minister aware that some of the officers who were entitled to this pension are already dead?

Shri B. N. DATAR: So far as such cases are concerned, Government have passed provisional orders already saying that those persons should be granted provisional pension on the basis that they are Class I officers. So, there is no inconvenience. The only question is about the quantum.

SHRI H. C. MATHUR: May I know under what provisions these rules are being framed?

SHAT B. N. DATAR: These are rules under the All-India Services Act

Shri H. C. MATHUR: May I know whether they are according to article 309 of the Constitution?

Shri B. N. DATAR: Yes, Sir. So far as the All-India Services are concerned, an All-India Services Act was passed by Parliament and, under that Act, Government were given authority to promulgafe rules in consultation with the States. This process is now going on.

Shri H. C. MATHUR: It is right that rules are being framed under that Act, but is there not a provision in the Constitution for the framing of such rules under article 309 and is it not that the Government have got to put them before Parliament in an act of legislation? Whatever they do can only be provisional.

Shri B. N. DATAR: That is not so, Sir. The rules framed under the All-India Services Act—most of them numbering about 15 or 16 sets—have been placed before Parliament and Parliament's assent was obtained in certain cases where there was opposition. In respect of a few others, the matter is under consideration and a decision will be taken very early.

SHRI B. C. GHOSE: In view of the fact that this question has been asked five or six times, may I know whether the hon. Minister could indicate a time by which these pension rules will be finally settled?

SHRI B. N. DATAR: It is very difficult to indicate the time, Sir.

Prof. G. RANGA: Next meeting of the Cabinet.

\*320. [The questioner (Dr. W. S. Barlingay) was absent. For answer, vide col. 2696 infra,]

COMMITTEE ON RURAL HIGHER EDU-CATION

\*321. SHRI M. VALIULLA: Will the Minister for Education be pleased to state:

- (a) whether the Committee on Rural Higher Education appointed by Government in October 1954, has submitted its report;
- (b) if so, what are the recommendations made in the report; and
- (c) what action Government have taken on those recommendations?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EDUCATION (Dr. K. L. SHRIMALI): (a) Yes.

- (b) Pending the publication of the full report, a statement containing the major recommendations of the Committee is laid on the Table of the Sabha. [See Appendix IX, Annexure No 68.]
- (c) These are under consideration of the Government of India.

Shri M. VALIULLA: It is said in the last paragraph that the Central Government may select for immediate development five or six existing institutions which are already doing pioneering work. May I know which those institutions are?